

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 829/2017 in
O.A. No. 3270/2015

New Delhi, this the 1st day of February, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Smt. Vijay Laxmi
(Aged about 55 years)
W/o Late Shri Hem Raj Singh
R/o H.No.14, Type II
ITI Campus, Vivek Vihar
Delhi-110095.
2. Gaurav Kumar
(Aged about 32 years)
S/o Late Shri Hem Raj Singh
R/o H.No.14, Type II
ITI Campus, Vivek Vihar,
Delhi-110095. .. Petitioners

(By Advocate: Shri T.D. Yadav)

Versus

1. Shri Anshu Prakash,
Chief Secretary,
Govt. of NCT of Delhi
Delhi Secretariat
5th Level A-Wing, I.P. Estate,
New Delhi.
2. Shri T. Shrikant,
Jt. Secretary (Services)
Govt. of NCTD
Services Department (II)
Delhi Secretariat, 5th Level
A-Wing, IP Estate, New Delhi.
3. Ms. Punya Salila Srivastava
Secretary

Dte. of Trg. & Tech. Education
Muni Maya Ram Marg, Pitampura
Delhi – 110 088.

.. Respondents

(By Advocate Shri R.N. Singh)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. O.A. No.3270/2015 filed by the applicants was disposed of on 25.05.2017 by this Tribunal as under:

“4. Accordingly, the OA is disposed of, without going into the merits of the case, however, in terms of the above submissions made by both the counsels. The respondents shall ensure passing of appropriate final orders within a reasonable period, but not more than six months from the date of receipt of a copy of this order.

5. Pending MA, if any, stands disposed of.”

3. Alleging non-implementation of the aforesaid order, the applicants preferred the instant CP No.829/2017.

4. The respondents through their compliance affidavit submits that they have passed the speaking order dated 21.11.2017 (Annexure CA-1) and, accordingly, prays for dismissal of the CP.

5. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the petitioners are at liberty to question the

orders now passed by the respondents, if they are still aggrieved, in accordance with law.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /